

LOK SABHA

UNSTARRED QUESTION NO. 368

TO BE ANSWERED ON 8<sup>TH</sup> DECEMBER, 2022

**Gas Pipeline Project**

368. SHRI L.S. TEJASVI SURYA:  
SHRI PRATHAP SIMHA:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of cities connected by the gas pipeline project or the City Gas Distribution Project;
- (b) the percentage of areas within such cities which can receive piped gas supply for domestic use;
- (c) the funds sanctioned and disbursed by the Government for the above project, year-wise; and
- (d) the target date for the completion of the project in each of the cities and the funds sanctioned for the same?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री  
(श्री रामेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS  
(SHRI RAMESWAR TELI)**

(a) and (b): Providing Piped Natural Gas (PNG) connections and establishment of Compressed Natural Gas (CNG) stations are part of development of City Gas Distribution (CGD) Networks and the same is being carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB). After completion of 11 A CGD bidding round, 295 Geographical Areas (GAs) covering about 98% of the population and 88% of total geographical area of the country spread over around 630 districts in 28 states/UTs including all cities under these GAs, have been covered under the CGD network.

As on 30.9.2022, 221 GAs have been operationalised for supply of CNG and 177 GAs have been operationalised for PNG supply to households. The supply of gas to the cities in these GAs is also being done as per the MWP targets mandated by PNGRB and techno-commercial feasibility.

State/UT wise list of GAs where the cities are connected with City Gas Distribution Projects are at Annexure.

As per the regulations, the entire of GA is to be supplied with natural gas depending upon demand of natural gas and techno-commercial feasibility assessment by the authorized entities.

(c) and (d): No fund is released by the Government for CGD projects. The project cost for CGD projects are borne by the concerned CGD entities as per their Minimum Work Plan and techno-commercial feasibility. As per MWP, CGD entities authorised upto 11A round, have to provide 12.33 crore Piped Natural Gas (PNG) connections by 2030.

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. 368 TO BE ANSWERED ON 08.12.2022 REGARDING GAS PIPELINE PROJECT.**

**Details of GAs in the country where CNG station are situated**

Sl. No.	State	Geographical Areas under CGD Networks
1.	Andhra Pradesh	Kakinada, East Godavari District (excluding area already authorized), West Godavari District, Krishna District (excluding area already authorized), Srikakulam, Visakhapatnam and Vizianagaram Districts, Vijayawada, Anantapur and YSR (Kadapa) Districts, Sri PottiSriramulu Nellore District
2.	Andhra Pradesh Karnataka & Tamil Nadu	Chittoor, Kolar and Vellore Districts
3.	Assam	Uppar Assam,
4.	Bihar	Aurangabad, Kaimur and Rahtas Districts, Begusarai District, Gaya and Nalanda Districts, Patna District, Arwal, Jehanabad, Bhojpur and Buxar Districts, Muzaffarpur, Vaishali, Saran Samastipur Districts, Lakhisarai, Munger and Bhagalpur District.
5.	Bihar & Jharkhand	Sheikhpura, Jamui and DeogharDistt.
6.	Chandigarh (UT)	Chandigarh
7.	Dadra and Nagar Haveli (UT)	UT of Dadra and Nagar Haveli
8.	Daman and Diu (UT)	UT of Daman
9.	Daman and Diu and Gujarat	Diu and GirSomnathDistrits
10.	Goa	North Goa District, South Goa District
11.	Gujarat	Bhavnagar, Jamnagar, Kutch (West), Amreli District, Patan District, DahejVagraTaluka, Dahod District, Banaskantha District, Anand District (excluding area already authorized), Panchmahal District, Ahmedabad District (excluding area already authorized), Surendranagar District (excluding area already authorized) and Morbi District (excluding area already authorized), Barwala and RanpurTalukas, Navsari District (excluding area already authorized), Surat District (excluding area already authorized), TapiDistt (EAAA) and DangsDistt, Junagadh District, Kheda District (excluding area already authorized) Mahisagar District, Narmada (Rajpipla) District, Porbandar District, Surat, Bharuch, Ankleshwar, Nadiad, Navsari, Rajkot, Surendranagar, Ahmedabad City and Daskroi Area, Hazira, Valsad, Anand area including Kanjari and Vadtal Villages ( in Kheda District), Gandhinagar, Mehsana, Sabarkantha, Vadodra
12.	Haryana	Sonipat, Panipat District, Yamunanagar District, Rewari District, Rohtak District, Karnal District, Ambala and Kurukshetra Districts, Bhiwani, CharkhiDadri and Mehendragarh Districts, Hisar District, Jhajjar District SonipatDisrtict (excluding area already authorized) and Jind District, Nuh

		and Palwal District, Kaithal District. Faridabad, Guragram District
13.	Haryana and Himachal Pradesh	Panchkula District(excluding area already authorized), Sirmaur, Shimla and Solan (excluding area already authorized) District
14.	Haryana and Punjab	Sirsa, Fatehabad and Mansa (Punjab) Districts
15.	Himachal Pradesh	Bilaspur, Hamirpur and Una District,
16.	Jharkhand	East Singhbhum District, Ranchi District,Bokaro, Hazaribagh, Ramgarh, Giridih, Dhanbad, Chatra&Plamu, Saraikela, Kharsawa
17.	Karnataka	Bengaluru Rural and Urban Districts, Tumkur District, Dharwad District, Belgum District, Chitradurga and Davanagere Districts, Udupi District, Ballari And Gadag Districts, Bidar District, Dakshina Kannada District, Ramanagara District, Bagalkot, Koppal and Raichur Districts, Chikkamagaluru, Hassan and Kodagu Districts, Kalaburagi and Vijayapura Districts, Mysuru, Mandya and Chamarajanagar Districts, Uttara Kannada, Haveri and Shivamogga Districts,
18.	Kerala	Ernakulam District, Kozhikode and Wayanad Districts, Malappuram District, Palakkad and Thrissur Districts, Alapuzzha, Kollam and Thiruvananthapuram Districts.
19.	Kerala and Puducherry	Kannur, Kasaragod and Mahe Districts
20.	Madhya Pradesh	Dewas, Dhar District, Bhopal and Rajgarh Districts, Guna District, Rewa District, Satna and Shahdol Districts, Indore (including Ujjain City), Gwalior, Ashoknagar District, Gwalior (excluding area already authorized) District and Sheopur District, Morena District, Raisen, Shajapur and Sehore Districts, Shivpuri District, Sidhi and Singrauli Districts, Ujjain (excluding area already authorized), Dewas (excluding area already authorized) and Indore (EAAA) District.
21.	Madhya Pradesh and Chhattisgarh	Anuppur, Bilaspur and Korba Districts
22.	Madhya Pradesh and Rajasthan	Jhabua, Banswara, Ratlam and Dungarpur Districts,
23.	Madhya Pradesh and Uttar Pradesh	Jhansi (excluding area already authorized), Bhind, Jalaun, Lalitpur and Datia Districts
24.	Maharashtra	Palghar District and Thane Rural, Raigarh District (excluding area already authorized), Pune District(excluding area already authorized), Ratnagiri District, Solapur District, Kolhapur District, Ahmednagar and Aurangabad Districts, Latur and Osmanabad Districts, Sangli and Satara Districts, Sindhudurg District, Mumbai and Greater Mumbai, Pune City Including Pimpri-Chinchwad and Adjoining Contigeneous areas Hinjewadi, Chakan, Talegaon, Thane urban and adjoining Municipalities, Nagpur Distt.
25.	Maharashtra and Gujarat	Valsad (EAAA), Dhule and Nashik Districts
26.	NCT of Delhi	National Capital Territory of Delhi (UT)
27.	Odisha	Sundargarh and Jharsuguda Districts, Balasore, Bhadrak and Mayurbhanj

		Districts, Ganjam, Nayagarh and Puri Districts, Khordha District, Cuttack District, Angul&Dhekanal District, Bargarh, Debagarh and Sambalpur Districts, Jagatsinghpur and Kendrapara Districts, Jaipur and Kendujhar Districts.
28.	Puducherry and Tamil Nadu	Karaikal and Nagapattinam Districts
29.	Punjab	Jalandhar, Ludhiana, Amritsar District, Bhatinda District, Rupnagar District, Fatehgarh Sahib District, SAS Nagar District(excluding area already authorized), Patiala and Sangrur Districts, Ludhiana District(excluding area already authorized), Barnala and Moga Districts, Jalandhar District (excluding area already authorized), Kapurthala and SBS Nagar Districts, Ferozepur, Faridkot and Sri Muksar Sahib Districts, Hoshiarpur and Gurdaspur Districts,
30.	Rajasthan	Kota, Barmer, Jaisalmer and Jodhpur Districts, Alwar (other than Bhiwadi) and Jaipur District, Kota District (excluding area already authorised), Baran&Chittorgarh (Only RawatbhataTaluka) district, Bhilwara and Bundi Districts, Chittorgarh (other than RawatbhataTaluka) and Udaipur Districts, Dholpur District, Bhiwadi (in Alwar District), Ajmer, Pali and RajsamandDistricts, Jalore and Sirohi Districts,
31.	Tamil Nadu	Kanchipuram District, Chennai and Tiruvallur Districts, Coimbatore District, Cuddalore, Nagapattinam and Tiruvarur Districts, Ramanathapuram District, Salem District, Tiruppur District,
32.	Telangana	BhadradiKothagudem and KhammanDistrits, Jagtial, Peddapalli, Karimnagar and RajannaSircilla Districts, Jangaon, Jayashankar, Bhupalpally, Mahabubabad, Warangal Urban & Warangal Rural Districts, Medak, Siddipet and Sangareddy Districts, Medchal-Malkajgiri, Ranga Reddy and Vikarabad Districts, NalgondaSuryapet and YadadriBhuvanagiri Districts, Hyderabad,
33.	Tripura	Gomati District, West Tripura (excluding area already authorized) District, Agartala,
34.	Uttar Pradesh	Mathura, Meerut, Allahabad, Jhansi, Saharanpur District, Bulandshahar (part) District, Bagpat District, Bulandshahar District (excluding area already authorized), Aligarh and Hathras Districts, Allahabad District (excluding area already authorized), Bhadohi and Kaushambi Districts, Amethi, Pratapgarh and Raebareli Districts, Auraiya, Kanpur Dehat and Etawah Districts, Faizabad and Sultanpur Districts, Gorakhpur, Santkabir Nagar and Kushinagar Districts, Meerut District(excluding area already authorized), Muzaffarnagar and Shamli Districts, Moradabad (excluding area already authorized) District, Unnao (excluding area already authorized) District, Varanasi District, Khurja, Moradabad, Bareilly, Kanpur Agra, Lucknow, Ghaziabad and Hapur Districts, Azamgarh, Mau and Ballia Districts, Bareilly (excluding area already authorized) District, Pilibhit and Rampur Districts, Basti and Ambedkar Districts, Farrukhabad, Etah and Hardoi Districts, Gonda and Barabanki Districts, Jaunpur and Ghazipur Districts, Kanpur (excluding area already authorized) District, Fatehpur and Hamirpur Districts, Mainpuri and Kannauj Districts, Mirzapur, Chandauli and Sonbhadra Districts Shahjahanpur and Badaun Districts, GautamBudh Nagar District,
35.	Uttar Pradesh and Rajasthan	Firozabad (Taj Trapezium Zone)

36.	Uttar Pradesh and Utrakhnad	Bijnor and Nainital Districts
37.	Utrakhnad	Dehradun District, Udham Singh Nagar District, Haridwar District,
38.	West Bengal	Burdwan District, Kolkata Municipal Corporation and Parts of Adjoining Districts, Howrah (excluding area already authorized) District and Hoogly (excluding area already authorized) District, Nadia (excluding area already authorized) District and North 24 Parganas (excluding area already authorized) District, South 24 Parganas (excluding area already authorized) District.

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Source: PNGRB